

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605  
IB-15/ND/2024

**IN THE MATTER OF:**

**M/S Vkaao Entertainment Private Limited**

**...PETITIONER**

**Vs.**

**Registrar Of Companies**

**...RESPONDENT**

**Section**

**U/s 59 of IBC, 2016**

**Order delivered on 19.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Voluntary Liquidator:Adv. Amit Goel**

**For the ROC**

**:Adv. Jyoti Khurana**

**For the Respondent**

**:**

**ORDER**

This is a petition filed under Section 59 of IBC.

Heard the Ld. counsel on behalf of the Petitioner. Proxy counsel on behalf of the RoC is also present and submitted that they have filed their report and have no specific objection. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**